

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-4368/2014

New Delhi, this the 02nd day of December, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Neeraj Singh Rajput
House No. 1589/23
Harni Road,'
Bhilwara,
District Bhilwara
Rajasthan-311001.

... Applicant

Versus

1. Union Public Service Commission,
Through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi-110001.
2. Union of India,
Ministry of Earth Sciences,
Through its Chief Secretary
New Delhi-110001.
3. Shobhit Katiyar
C/o Baldev Verma
3316, Ranjeet Nagar,
South Patel Nagar,
New Delhi-110008.
4. Shivinder Singh,
House No. 81, Suraksha Vihar,
Phase-III, Paloura Top, Jammu-181124.
5. Mamta Yadav,
F-106, Sagar Homes-I,
Sector-A, Sarvdharam,
Kolar Road,
Bhopal-462042 (M.P.).
6. Umashankar Das,
CAOS, Indian Institute of Science,

Bangalore-560012 (Karnataka).

7. Divya E. Surendran,
Research Fellow,
PMA Division,
Indian Institute of Tropical Meterology,
Pashan,
Pune-411008 (Maharashtra).
8. Arti Bhimral Bandgar,
C/o P.B. Marne, 'Aal" Apartment,
Ekta Colony,
Kothrud, Pune-411038.
9. Alanka Sravani,
D.No. 13-22-50(i), B.C. Road, Banoji Colony,
New Gajuwaka,
Vishakhapatnam-530026 (AP).
10. Shambu Ravindren,
Revathi, Naduvattom-PO,
Pallippad Villageg,
Alapuha District-690512.
11. Atul Kumar Singh,'
Room No. 94, Dr. C.P. R. Aiyer Hostel,
Banaras Hindu University,
Varanasi-221005(UP).
12. Sourish Bondyopadhyay Meghnad Abasab (Hostel),
Bidhannagar, 1/AF,
Kolkata-700064.
(West Bengal).
13. Rahul Das,
Vill. + Post Jiranpur,
Thana: Kotwali,
Distt: Coochbehar-736134
(West Bengal).
14. Arun Kumar VH
Sreenilayam, Vellukonam,
VEMB, Elavattom-PO
Trivandrum-695562 (Kerala).

15.Akhil Srivastava,
House No. 3082, Gali No. 06,
Ranjeet Nagar, Near Hanuman Chawk,
New Delhi-110008.

16.Nitha T.S.
Ambady, Thekkenikarthil,
Eramalloor-PO
Cherthala, Alleppey-688537.

17.Chinmay Rajendra Khadke,
762-763 Laksmi Narayan
Society Kumthekar Road,
Sadashiv Peth,
Pune-411030 (Maharashtra).

18.Bhawna,
House No. 138E, First Floor,
A-Block, Rama Park, Pillar No. 763,
Uttam Nagar, New Delhi-110059.

19.Dharma Raju Akasapu,
S/o Lakshmana Rao,
Ankampalem (H, No. 2-136),
Balayogi Hostel,
Atreyapuram-Mandal,
East Godavari-Distt.
Andhra University,
Vishakhapatnam-530003(AP)

20.Shibin B
NCMR,WF, MOES, Govt. of India,
A-50, Sector-62,
Noida-201309 (UP).

21.Sheeja K.V.
Sheeja Nair, Panchajanya Apts, 8th Main,
Malleswaram,
Bangalore-560003.

22.Surendra PRatap Singh,
H.N-J-1-301, First Floor,
DDA Flats, Kalkaji,
New Delhi – 110019.

23.Sakharam Dattu Sanap,
 CCCR, Indian Insitue of Tropical Meteorology,
 Dr. Homi Bhabha Road, Pashan,
 Pune-411008 (Maharashtra).

24.Pravat Rabi Nasker,
 Vill. + PO: Ramdevpur,
 PS: Dholahat,
 Distt: South 24 Parganas (WB).

25.Radheshyam Sharma,
 Q.No. M.V. Weather Radar Station,
 Ramgarh Road,
 Jaisalmer, Distt: Jaisalmer,
 Rajasthan-345001

26.Dhaneesh K.
 'Kalpavruksha Nilaya', 2nd Floor, 8,
 13th Cross, CauveryLayout,
 GM Palya, New Thippasandra Post,
 Bengaluru-560075.

27.Vigin Lal F. Virgin Dale,
 Panayamcode,
 Mukkada, Kundara-PO
 Kollam-Distt-691501 (Kerala).

28.Debapriya Roy,
 Room No. 5148,
 Brahmaputra Hostel,
 IIT Guwahati, Guwahati,
 Assam-781039.

29.Pawan Kumar Brahma,
 House No. 103, First Floor,
 Block-A, Gali No. 4, Shakti Vihar,
 Meethapur, Badarpur,
 Delhi-110044.

30.Thangjalal Lhouvum,
 KWS (S) Complx,
 Law-u-SIB,
 Madanriting,
 Shillong-793021 (Meghalaya). ... Respondents

(through Sh. Amit Yadav for Sh. Ravinder Aggarwal for R-1 and Sh. R.K. Sharma for R-2)

ORDER(ORAL)**Hon'ble Mr. Justice Permod Kohli**

None for the applicant. On the last date of hearing also, the applicant remained absent. It appears that the applicant is not interested to prosecute this application further. There is another added reason. On 15.03.2016, following order was passed by this Tribunal:

"After advancement of some arguments from both sides, it transpired that this case cannot be heard without the selected candidates by the UPSC being made necessary opposite party respondents in this O.A. Therefore, learned counsel for applicant seeks leave and permission to make the necessary affected persons as party respondents and file an amended memo of parties, so that notices can be issued to them. Permission, as prayed for, is granted.

List the case on 04.04.2016."

2. The applicant has not taken any step for the impleadment of the selected candidates as party respondents. It is settled law that where rights of any person is likely to be affected, he is a necessary party to judicial proceedings and no order can be passed in absence of such person. This application is otherwise also likely to be dismissed for non-joinder of parties.
3. On account of non-prosecution and non-joinder of necessary parties, this application is dismissed.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/